

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

COARM:

(IB)-1286(ND)2019

PRESENT: MR. L.N. GUPTA  
HON'BLE MEMBER(T)

MS. INA MALHOTRA  
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.09.2019

NAME OF THE COMPANY: M/s. Lavis Signature Panel Pvt. Ltd. V/s. M/s.  
Nikunj Woods Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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Present for the Petitioner: Mr. Syed Sarfara Karim, Advocate for IRP

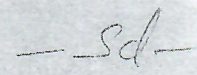
Present for the Respondent: Mr. Rajiv Khukla & Mr. Shannu, Advocate

**ORDER**

Ld. Counsel for the IRP has placed on record, the order of the Hon'ble NCLAT in Company Appeal(AT) Insolvency No. 847/19 in the matter of Girish Aggarwal M/s. Lavis Signature Panel Pvt. Ltd. Vide order dated 13.09.2019 the Hon'ble Appellate Authority was pleased to set aside the order of admission whereby the Corporate Insolvency Resolution Process had been initiated against M/s. Nikunj Woods Pvt. Ltd. In view of the decision of the Hon'ble NCLAT to terminate the CIR process, no further directions are called for.

Proceedings stand closed. File be consigned to the Record Room.

  
(L.N. Gupta)  
Member (T)

  
(Ina Malhotra)  
Member (J)